

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 978 OF 2018 IN**  
**DFR NO. 2640 OF 2018**

**Dated: 30<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Brindavan Hydropower Private Limited** ... **Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commissioner & Ors.** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shridhar Prabhu  
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 978 OF 2018**  
**(Appl. for Urgent Listing)**

We have heard learned counsel, Mr. Shridhar Prabhu, appearing for the Appellant. Learned counsel appearing for the Appellant submitted that in the light of the statement made in Paragraph 3-4 of the application for urgency, the same may kindly be accepted and the prayer sought may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph 3-4 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR No. 2640 OF 2018**

Registry is directed to number the appeal and list the matter for admission after curing the defects on **08.08.2018**, *as requested*.

**(S.D. Dubey)**  
**Technical Member**  
*Bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**